## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## IA No. 18/2025 in Petition No.227/MP/2022

Subject	: Application on behalf of the Applicants/Petitioners seeking directions to take on record the subsequent developments and permit the Applicants/Petitioners to make oral submissions.
Petitioners	: ReNew Wind Energy (AP2) Private Limited and Anr.
Respondents	: Central Transmission Utility of India Limited (CTUIL) and Ors.
Date of Hearing	: 30.4.2025
Coram	<ul> <li>Shri Jishnu Barua, Chairperson</li> <li>Shri Ramesh Babu V., Member</li> <li>Shri Harish Dudani, Member</li> <li>Shri Ravinder Singh Dhillon, Member</li> </ul>
Parties Present	<ul> <li>Shri Girik Bhalla, Advocate, ReNew Wind Ms. Priyanka Vyas, Advocate, ReNew Wind Ms. Suparna Srivastava, Advocate, CTUIL Ms. Arshiya, Advocate, CTUIL Ms. Kavya Bhardwaj, CTUIL Shri Ranjeet Rajput, CTUIL Shri Hari Babu, CTUIL</li> </ul>

## Record of Proceedings

At the outset, the learned counsel for the Petitioners submitted that the reply of the Respondent, CTUIL, was received only yesterday and the Petitioners may be permitted a week to file their rejoinder.

2. Learned counsel for the Respondent, CTUIL, requested to permit CTUIL to upload its reply on the e-filing portal.

3. Considering the above, the Commission permitted the Respondent, CTUIL, to upload its reply within two days and the Petitioner to file its rejoinder within a week.

4. The matter will be listed for hearing **on 5.6.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)